

National Company Law Tribunal  
Allahabad Bench  
Allahabad

37 (ND)/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2016.

NAME OF THE COMPANY: Shri Atul Nigam

v/s


M/s Asta Educational Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
<u>Order Dated 08.12.2016</u>				

<sup>1</sup>  
CP No.37(ND)/2016 Atul Nigam V/s M/s Asta Educational Pvt. Ltd.& Ors

<sup>2</sup>  
We have verified entire record. This bench set the respondent exparte vide order 27.10. 2016. It is noticed by us that after the record is made over to this bench by Principal Bench, no notice is served on respondents. We feel, disposing the matter exparte would violate the principle of natural justice. The counsel for petitioner shall issue notice of appearance to respondent and file proof in the office. List the matter on 04.01.2017 for appearance of Respondent.

  
V.S.R. AVADHANI, MEMBER-JUDICIAL

  
H.P. CHATURVEDI, MEMBER-JUDICIAL